

hotels in the private sector. The Tourist Offices in India and abroad have been promoting tourism to these Eslanda.

A plan to develop tourist facilities in these Islands will be considered keeping in view the availability of resources and other priorities.

West Bengal's Request for Rapeseed Oil

1300. SHRI SANAT KUMAR RAHA: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state whether the West Bengal Government have requested the Central Government to supply rapeseed oil (crude) at a reduced price instead of at the present price of Rs. 4300.00 per metric ton as has been done in respect of issue price of other imported oils used by the vanaspati manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): The raw rapeseed oil is being issued to State Government through State Trading Corporation of India Ltd. at Rs. 5300/- per tonne. The State Government has been asked to distribute the oil after getting it refined at a price not exceeding Rs. 7.50 per kg. through licensed fair price shops.

The Government of West Bengal had recently requested for reduction in the issue price of crude rapeseed oil. As the issue price of Rs. 5300/- per tonne is already heavily subsidized, the State Government has been informed that further subsidising the sale of rapeseed oil was not possible. The issue price of imported oils *viz.* Soyabean oil and palm oil to the vanaspati industry now are Rs. 5950/- and Rs. 5500/- per tonne respectively.

Dilution of foreign equity by the Hindustan Milk Food manufacturers Limited

1301. SHRI KAMESHWAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Reserve Bank of India issued a notice to the Hindustan Milkfood Manufacturers Ltd., to reduce its foreign equity to 40 per cent under the Foreign Exchange Regulation Act, 1973;

(b) if so, whether the Company has since complied with the directive of the Reserve Bank; and

(c) if not, what action Government propose to take against the Company?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir.

(b) The company has submitted necessary application to the Controller of Capital Issue seeking to comply with the directive issued by the Reserve Bank of India under Section 29.

(c) Does not arise.

Fraud in the import of uncut diamonds

1302. SHRI VIREN J. SHAH: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that M/s. B. Arunkumar and Company, Bombay, had filed a case in the Delhi High Court in connection with the alleged fraud in the import of uncut diamonds through the Minerals and Metals Trading Corporation; if so, what is the present position of the case;

(b) whether the Central Bureau of Investigation had conducted any investigation into the case; and

(c) if so; what is the date on which the Central Bureau of Investigation was asked to investigate into the

case and the date on which it had submitted its report and what action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) No, Sir.

M/s. Arunkumar and Company had however riled a criminal case before the Metropolitan Magistrate, Bombay which has been dismissed. Another Civil case has been filed in Bombay High Court which is still pending.

(b) and (c). Yes, Sir. Central Bureau of Investigation were requested by the MMTC to conduct an investigation into the case on the 13th August, 1974 and the CBI submitted its report in December, 1975, further action could not be taken as the case was separately taken up to court by M/s. Arun Kumar and Company and the matter remained sub-judice.

बम्बई-औरंगाबाद-उदयपुर-जयपुर-दिल्ली उड़ान

1303. श्री अरुण डी. जगतप आबर-

गांवकर : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बम्बई-औरंगाबाद-उदयपुर-जयपुर-दिल्ली उड़ानों की समय-सारणी में फेर-बदल करने की बात सोची जा रही है ; और

(ख) यदि हां. तो इसके क्या कारण

**Bombay-Aurangabad Waipur Jaipur
Delhi flight**

1303. SHRI R. D. JAGTAP AVER-GOANKAR; Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any change is being envisaged in the time schedule of the Bombay-Aurangabad-Udaipur-Jaipur-Delhi flight; and

(b) if so, what are the reasons therefore?]

पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) : (क) जी हां ।

(ख) बम्बई-त्रिवेन्द्रम सैक्टर पर अपेक्षित और अधिक क्षमता उपलब्ध कराने की दृष्टि से इंडियन एयरलाइन्स को दिसम्बर 20, 1977 से लागू होने वाली समय-सारणी में आई० सी०-492 (बम्बई-औरंगाबाद-उदयपुर-जयपुर-दिल्ली) सेवा के समय में फेर-बदल करना अनिवार्य हो गया है । उसी विमान का जो आई० सी०-492 सेवा परिचालित करता है सबेरे सबेरे बम्बई-त्रिवेन्द्रम-बम्बई सेवा के परिचालन के लिए भी इस्तेमाल किया जाता है । 06.50 बजे के वर्तमान प्रस्थान समय के स्थान पर बम्बई से परिवर्तित प्रस्थान समय 12.20 बजे होगा ।

t[THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

(b) In India/a Airlines' schedule effective 20th December, 1977, a

t [] English translation.